

REVIEW AND ANNUAL REPORT OF
THE HINDUSTAN SHIPYARD
LIMITED

THE DEPUTY MINISTER IN THE
MINISTRY OF SHIPPING AND
TRANSPORT (SHRI IQBAL SINGH) :
I beg to lay on the Table a copy each of the
following papers (Hindi and English
versions) under sub-section (1) of section
619-A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Hindustan Shipyards Limited, Visakhapatnam, for the year 1968-69.
- (2) Annual Report of the Hindustan Shipyards Limited, Visakhapatnam, for the year 1968-69 along with the Audited Accounts and the comments of the comptroller and the Auditor General thereon. [*Placed in Library. See No. LT-4552/70*]

13 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th December, 1970, agreed without any amendment to the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 3rd December, 1970."
- (ii) "In accordance with the provisions of the rule 127 of the rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha at its sitting held on the 9th December, 1970, agreed

without any amendment to the Tea Districts Emigrant Labour (Repeal) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 3rd December, 1970."

ASSENT TO BILLS

SECRETARY : Sir, I also lay on the Table following two Bills passed by the House of the Parliament during the current session and assented to since a report was last made to the House on the 10th November, 1970 :—

- (1) The Agricultural Produce Cess (Amendment) Bill, 1970.
- (2) The Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1970.

PERSONAL EXPLANATION—Contd.

SHRI MORARJI DESAI : Am I to understand that you propose to take up the general question and decide it ?

MR. SPEAKER : We will have to. Every day such names are mentioned and people are accused when they are not present in the House. We must have some procedure for dealing with it.

13.02 hrs.

RE. HEALTH OF DEPUTY-SPEAKER

MR. SPEAKER : I have to inform the House—it is a good message; so, don't worry about it—that the following teleprinter message dated the 9th December, 1970 has been received from the Medical Adviser, Indian High Commission, London regarding the health of the Deputy-Speaker :

[Mr. Speaker]

“Mr Swell’s angiography”

—I think it is a medical term—

“entirely satisfactory and he is likely to leave the hospital within a week stop a further stay for some duration in London would be desirable stop the period of stay will be communicated soon stop”.

We are so happy to learn about it.

ESTIMATES COMMITTEE

HUNDRED AND THIRTY-FIRST REPORT

SHRI K. N. TIWARY (Bettiah) : I beg to present the Hundred and thirty-first Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance—Transfer of Budget Provision for certain items of expenditure :

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

TWELFTH REPORT

SHRI BASUMATARI (Kokrajhar) : I beg to present the Twelfth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Petroleum)—Reservations for Scheduled Castes and Scheduled Tribes in Gauhati Oil Refinery.

PETITION RE. APPLICABILITY OF THE INDUSTRIAL DISPUTES ACT, 1947 TO MEDICAL AND SALES REPRESENTATIVES

SHRI JYOTIRMOY BASU (Diamond Harbour) : I beg to present a petition

signed by SHRI M. I. K. Muthalaly, Trivandrum, and others, regarding applicability of the Industrial Disputes Act; 1947 to Medical and Sales Representatives.

13.05 hrs.

STATEMENT RE. SITUATION CREATED BY THE AGITA- TION OF INDIAN AIRLINES PILOTS

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : On the 7th December I made a statement in this House on the situation created by some pilots of Indian Airlines represented by the India Commercial Pilots Association. The House will recall that on the 2nd December the Management reached an agreement with the Association in conciliation proceedings before the Chief Labour Commissioner, under which the Association agreed to withdraw its directive prohibiting its members from participating in further training connected with the Boeing Project, and restore normal functioning of the air services with immediate effect. The Management agreed to consider withdrawing the suspension order passed against one of its pilots. The Management and the Association also agreed to recommence bilateral discussions in regard to service conditions, wage structure etc. I am placing a copy of the agreement on the Table of the House.

In view of this agreement, it was hoped that the pilots would resume all their normal functions immediately. The pilots of the Bombay Region, however, continued to refuse to fly the HS-748 aircrafts alleging defects affecting safety. Of the 14 HS-748 aircraft in the fleet of Indian Airlines six are based in Bombay and the pilots of the Bombay Region initially picked out two as having defects, but refused to fly any of them. The Management was satisfied that these aircraft were, in fact, entirely safe, but in order to place the matter beyond any doubt arrangements were made in consultation with the Hindustan Aeronautics Limited—the manufacturers of the